

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 7175/2021

CPL ASHISH KUMAR CHAUHAN (RETD.)

Appellant(s)

VERSUS

COMMANDING OFFICER & ORS.

Respondent(s)

(Ms. Meenakshi Arora, Senior Advocate is appointed as Amicus Curiae and Ms. Vanshaja Shukla, Advocate to assist the Amicus Curiae as per court's order dated 8.4.2022.)

(IA No. 156169/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 156174/2021 - GRANT OF INTERIM RELIEF
IA No. 156171/2021 - PERMISSION TO APPEAR AND ARGUE IN PERSON
IA No. 156168/2021 - PERSONAL HEARING BEFORE THE COURT)

Date : 16-03-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE DIPANKAR DATTA

Ms. Meenakshi Arora, Sr Adv (Amicus Curiae)
Ms. Vanshaja Shukla, Adv (Amicus Curiae)

For Appellant(s) CPL Ashish Kumar Chauhan (Retd.)
Petitioner-in-person

For Respondent(s) Mr. Vikramjeet Banerjee, A.S.G.
Mr. Rajan Kumar Chourasia, Adv.
Mr. Udai Khanna, Adv.
Mr. Nachiketa Joshi, Adv.
Mr. P V Yogeswaran, Adv.
Mr. Vishnu Shankar Jain, Adv.
Ms. Shruti Agarwal, Adv.
Ms. Jahnvi Prakash, Adv.
Mr. Kartik Day, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appellant has filed a compliance affidavit, as required by the Court. He has expressed unconditional apology for

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addressing letter dated 11.02.2023, especially, contents of paragraph 2. The affidavit is hereby taken on record; Court accepts the apology.

Heard in part.

List on 22.03.2023.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)